

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 113
(IB)-2032/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Chowdhry Rubber & Chemical Pvt Ltd

....Applicant

Vs.

Nikhil Footwear Pvt Ltd

....Respondent

Order delivered on 16.12.2019

CORAM

**CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Vikas Gupta, Adv.

For the Respondent : Mr. Alok Dhir, Adv.

Ms. Varsha, Banerjee, Adv.

Ms. Malika Chadha, Adv.

ORDER

Counsel for both the sides are present. Counsel for the Corporate Debtor has submitted that he has been instructed by his client that matter is going to be settled. Counsel for the Corporate Debtor has shown his ignorance to any settlement offer. Counsel for the Operational Creditor is directed to confirm the status of negotiation, if any, failing which both the sides makes final submission on the next date of hearing.

Put up the matter on 17.02.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)**

